

Central Administrative Tribunal
Principal Bench

C.P. No. 470/2004
O.A. No. 2359/2003

New Delhi this the 28th day of January, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Chander Bhushan
S/o Shri Om Prakash,
R/o S-4/253, Timarpur,
New Delhi.

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Ms. Geeta Sagar,
The Secretary (Education),
Dept. Of Education,
Govt. of NCT of Delhi,
Players Building, IP Estate,
New Delhi.

2. Shri Rajender Kumar,
The Director of Education,
Govt. of NCT of Delhi,
Old Secretariate, Delhi-54.

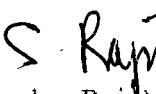
-Respondents

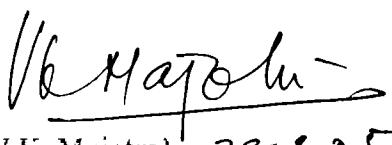
(By Advocate: Shri Alok Singh, proxy for
Shri George Paracken)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Writ Petition (C) 15494 96/2004 has been dismissed by the Hon'ble High Court vide Annexure C-2 on 24.9.2004. Respondents are directed to comply with directions of this Court contained in order dated 14.5.2004 by 28.2.2005, failing which a serious view would be taken in the matter. C.P., as such, is disposed of and notices to the respondents are discharged. However, applicant shall have liberty in the event of non-implementation of Tribunal's directions by the stipulated date in these orders.


(Shanker Raju)
Member (J)


(V.K. Majotra) 28.1.05
Vice Chairman (A)

cc.